

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 520/MP/2014

Subject : Petition under Regulation 7 read with Regulation 14 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking issuance of Renewable Energy Certificates for the 4 MW and 10.4 MW projects of the petitioner based in Tamil Nadu.

Date of hearing : 6.2.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Vish Wind Infrastructure LLP

Respondent : National Load Dispatch Centre

Parties present : Shri M.G. Ramachandran, Advocate for petitioner
Ms. Anushree Bardhan, Advocate for petitioner
Shri Vishal Gupta, Vish Wind Infrastructure
Shri Abilia Zaidi, NLDC

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filled seeking direction to National Load Dispatch Centre (NLDC) to issue Renewable Energy Certificates (RECs) for the energy generated and supplied during the period of 11.5.2013 to 5.6.2013 and 6.6.2013 to 15.6.2013. He further submitted as under:

(a) The petitioner's 4 MW and 10.4 MW wind energy projects (projects) were registered on 4.4.2012 and 2.1.2012 respectively for grant of RECs under Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010. However, the projects have been de-registered with effect from 15.6.2013.

(b) On 16.7.2013 and 3.9.2013, the petitioner applied for grant of RECs for the period from 11.5.2013 to 5.6.2013 and 6.6.2013 to 15.6.2013 respectively.

(c) In response, NLDC vide its e-mail dated 29.1.2014 requested the petitioner to file certain documents, which were submitted to NLDC on 30.1.2014. However, no response has been received from NLDC till date.

2. After hearing the learned counsel for the petitioner, the Commission observed that NLDC should have intimated its decision on the applications of the petitioner dated 16.7.2013 and 3.9.2013

3. The Commission directed the petitioner to serve copy of the petition on the respondent immediately, if not served. NLDC was directed to submit its reply on affidavit by 18.2.2015 explaining the reason for non-issuance of RECs claimed by the petitioner for the month of June 2013, with an advance copy to the petitioner, who may file its rejoinder, if any, by 27.2.2015.

4. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. Reply and rejoinder filed after due date shall not be considered.

5. The matter shall be listed for hearing on 12.3.2015.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**